

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 147/MP/2021

- Subject : Petition under Section 79(1) (b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 6.3 B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016 seeking payment of outstanding amount on account of illegal deductions made by TANGEDCO from Monthly Bills raised by the Petitioner herein; and for quashing the impugned letters dated 19.1.2021, 4.2.2021 and 3.3.2021.
- Date of Hearing : 16.11.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Bharat Aluminium Company Limited (BALCO)
- Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and 5 Ors.
- Parties Present : Shri Buddy Ranganadhan, Advocate, BALCO
Shri Nishant Kumar, Advocate, BALCO
Shri Animesh Kumar, Advocate, BALCO
Ms. Utkarsha Sharma, Advocate, BALCO
Ms. Shweta Singh, Advocate, BALCO
Shri Md. Zeyauddin, BALCO
Shri Rajeev Goswami, BALCO
Shri Amber Siddiqui, BALCO

Record of Proceedings

Case was called out for virtual hearing.

2. The learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking directions upon the Respondent, TANGEDCO for releasing the outstanding payment accrued in favour of the Petitioner on account of illegal deductions from the monthly bills raised by the Petitioner in terms of Power Purchase Agreement dated 23.8.2013 and the addendum PPA dated 10.12.2013.

3. After considering the submission made by the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit. Issue notice to the Respondents.
- (b) The Petitioner to serve copy of the Petition on the Respondents immediately, if not already served and the Respondents to file their reply, if

any, by 3.12.2021 after serving copy of the same to the Petitioner, who may file its rejoinder, if any, by 27.12.2021; and

(c) Parties to comply with above directions within the specified timeline and no extension of time shall be granted.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**